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O.A. No.561/2011
ORDER DATED 29th OF AUGUST, 2011

B.P. Parida.....Applicant
Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDICIAL.

Heard Sri B. Mohanty-I, Ld. Counsel for the applicant and Sri S.K. Ojha, Ld. Standing Counsel for the Railways/ Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following relief:-

"(a) Respondents be directed to dispose of the representation under Annexure-A/7 within a stipulated period by passing a reason order."

3. It is the contention of the applicant that initially he joined as Assistant Divisional Medical Officer (Group -A) on 11.08.1987 and was promoted to the post of Divisional Medical Officer w.e.f. 07.09.1991. Thereafter he was promoted to the post of Sr. Divisional Medical Officer (Jr. Administrative Grade) w.e.f. 19.01.2005 and finally he was promoted as Sr. Divisional Medical Officer (Non-functional Selection Grade) w.e.f. 19.01.2009. The Railway Board extended Dynamic Assured Carter Progression Scheme to the Officers of Indian Railway Medical Service up to Sr. Administrative Grade but that was not extended to the applicant, hence he preferred representation dated 20.12.2010 vide Annexure-A/7 to the Secretary, Railway Board, New Delhi Respondent No.2 which is pending till date.

4. Sri Mohanty, Ld. Counsel for the applicant submits that since the representation dated 20.12.2010 vide Annexure-A/7 is pending at this stage he will be satisfied if a direction is issued to Respondent No.2 to consider the representation dated 20.12.2010 vide Annexure-A/7 and dispose of the same with a reasoned/speaking order within a specific time frame.

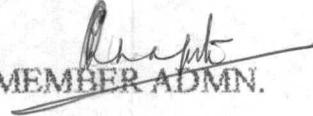
5. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is directed to consider and dispose of the pending representation dated 20.12.2010 vide Annexure-A/7 and pass a speaking & reasoned order within a period of 90 days from the date of receipt of copy of this order under intimation to the applicant.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send copy of this order along with copy of the O.A. to Respondent No.2 at the cost of the applicant for compliance. Sri Mohanty Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.

K.B


MEMBER ADMN.